



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 35. CUTTACK, FRIDAY, DECEMBER 11, 1936.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII. Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

From the 1st April 1936, the subscription to the *Government Gazette* will be at the following rates payable in advance:—

No. of Parts.	Annual Subscription without postage.	Annual Subscription with postage.
	Rs. a. p.	Rs. a. p.
Part I ..	0 0 0	7 0 0
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Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack"

and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for, unless the order distinctly states that it is to be continued until further instructions.

All notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,
Publisher, *The Orissa Gazette*.

NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form are available for sale at the office of the Press Officer, Secretariat, Cuttack.

	Rs. as.
Price of single copy ..	.. 0 4

WANTED

Applications are invited from Oriyas or persons domiciled in Orissa for the post of Assistant Engineers in the Orissa Engineering service, P. W. D., on a provisional pay of Rs. 200. The scale of pay will be fixed later. Candidates must possess the following qualifications:—

- (i) A degree or diploma from an Indian Engineering College, or;
- (ii) Associated membership of the Institution of Civil Engineers or of the Institute of Engineers (India) or;
- (iii) A degree in Civil Engineering from a University of the United Kingdom.

In the case of domiciled candidates, certificates of domicile from the Collector of their respective districts must accompany the applications. Apply by 2nd January 1937 to the Chief Engineer, P. W. D., Roads and Buildings, Orissa with (i) the original certificate of qualifications in Engineering or a copy of it verified by the Principal of the institution (ii) a certificate of character from the Principal or some responsible person having personal knowledge of the candidate and (iii) evidence of age.

Recommendations for the appointment will be made by a selection board at Cuttack and before appointment on training a selected candidate must appear before a special medical board at Cuttack and qualify in physical fitness for employment in Government service.

Both boards will be attended by candidates at their own expense and successful candidates will not be given travelling allowance for joining their first appointment.

The selected candidate will be appointed in the first instance as an apprentice Engineer under training on Rs. 150 a month for one year and then put on probation for one year more and will have to pass the required departmental examination within the prescribed time.

Form of application.

1. Name of candidate in full ...
2. Postal address in full ...
3. Father's name ...
4. Date and place of birth ...
5. Names and appointments held under Government of any members of the applicant's family.
6. Names of institutions in which educated
7. Theoretical qualifications, University degree, diploma or other distinction in Civil Engineering with the name of the institution at which obtained.
8. Nature and extent of practical experience with full details.
9. Whether the candidate is a native of the province or domiciled therein.

A. VIPAN,

Secretary to Government, Orissa,
Public Works Department.

CUTTACK: 27th November 1936.

[3—2—18.12.1936.]

WANTED

Applications are invited from Oriyas or persons domiciled in Orissa for the posts of Overseers in the Subordinate Engineering Service of Orissa, Public Works Department, on a provisional pay of Rs. 52 a month. The scale of pay will be fixed later. Candidates must be Upper Subordinates or have passed the Civil Engineering Subordinate Examination or an equivalent or higher examination. In the case of domiciled candidates, certificates of domicile from the Collector of their respective districts must accompany the applications. Apply by 2nd January 1937 to the Chief Engineer, Public Works Department, Roads and Buildings, Orissa.

Recommendations for the appointment will be made by a selection board at Cuttack and before appointment a selected candidate must produce a certificate of fitness from the Civil Surgeon.

The selection board will be attended by candidates at their own expense and successful candidates will not be given travelling allowance for joining their first appointment.

A. VIPAN,

*Secretary to Government, Orissa,
Public Works Department.*

CUTTACK: 27th November 1936.

[3—2—18-12-1936.]

WANTED

One temporary estimator in the grade of Rs. 55— $\frac{2}{1}$ —70 (new scale) for the office of the Executive Engineer, Sambalpur Division, up to the 28th February 1937 in the first instance.

Qualifications required: Applicants must have passed the Subordinate Engineering examination and should be thoroughly efficient in estimating work as carried out in the Public Works Department.

Applications in candidates' own handwriting, stating age and qualifications with copies of certificates, will be received by the Superintending Engineer, Orissa Circle, Cuttack, up to the 15th December 1936.

None need apply who is not an Oriya or a person domiciled in the province of Orissa.

The selected candidate will have to join at his own expense.

C. E. JEFFERIS,

*Superintending Engineer,
Orissa Circle.*

[2—2—11-12-1936.]

NOTICE.

It is hereby notified that the following persons whose designations are noted against each should appear before the Subdivisional Officer, Gunupur Agency subdivision, Parvatipur, to receive payment of their claims before 31st January 1937, failing which the amount will be forfeited to Government.

Amount Due. Rs. a. p.

- | | | | |
|-------------------------------------|---|----|---|
| 1. Ganta Zechariah, Head Cooly ... | 2 | 13 | 0 |
| 2. Bogi Rajamamkhan, Head Cooly ... | 1 | 10 | 0 |
| 3. Papayya, Mile Cooly ... | 1 | 0 | 0 |
| 4. Iswar Danial, Head Cooly ... | 8 | 14 | 0 |

C. M. BENNETT,

Executive Engineer, Koraput Division.

KORAPUT: 29th November 1936.

NOTICE.

The Public Works Department inspection bungalow at Russellkonda will be utilised as a residence of the District Forest Officer at Russellkonda from 26th November 1936 and hence this building will not be available for occupation by touring officers.

K. NAZIRUDDIN,

*Executive Engineer,
Ganjam Division.*

BERHAMPUR: 25th November 1936.

[3—2—18-12-1936.]

DEPARTMENT OF PUBLIC INSTRUCTION, ORISSA.

NOTICE TO PUBLISHERS.

No. 3.—The following lines are added to paragraph 4 of the notice to Publishers regarding temporary arrangements for the review of school books published in the Orissa Gazette, dated the 18th September 1936:—

“Ordinarily a book should be submitted for approval for use in either the schools of North Orissa, i.e. Cuttack, Balasore, Puri and Sambalpur districts or South Orissa, i.e. Ganjam and Koraput districts since these are working on entirely different syllabuses. If a book is submitted for consideration for use in both halves of the Province double the ordinary fee should be deposited since the book will have to be reviewed by two sets of reviewers.”

H. DIPPIE,

Director of Public Instruction.

CUTTACK: 1st December 1936.

NOTICE.

In accordance with the rules framed under section 12 (b) of Act XVII of 1878 (The Northern India Ferry Act), vide Central Provinces Secretariat letter no. 1804, dated the 21st February 1902, the annual auction sale of the ferry tolls of the following ferries in the Sambalpur district will be held on the dates and places mentioned against each:—

Serial no.	Name of ferry.	Period for which the right is to be auctioned.	Place of auction.	Date of auction.
1	2	3	4	5

SAMBALPUR (SADR) SUBDIVISION.

1	Mahulpali	..	1st April 1937 to 31st March 1938.		
2	Gudmagudum	...	Ditto		
3	Soda	...	Ditto		
4	Tilgi	...	Ditto	} Padampur	11th January 1937.
5	Mahadi	...	Ditto		
6	Kusmul	...	Ditto		
7	Padampur	...	Ditto		
8	Pandiapali	...	Ditto		
9	Saraipali	...	Ditto		
10	Mura	...	Ditto	} Mura	12th January 1937.
11	Tahab	...	Ditto		
12	Khurigaon	...	Ditto		
13	Kirba	...	Ditto	Sadr	5th January 1937.
14	Chaurpur	...	Ditto	To be taken up departmentally.	
15	Talpatia	...	Ditto	Talpatia	11th December 1936.
16	Hansamura	...	Ditto		
17	Panchpara	...	Ditto	} Jharsuguda	11th December 1936.
18	Gandghora	...	Ditto		
19	Dantamura	...	Ditto	Katarbaga	8th February 1937.
20	Rampella	...	Ditto	} Rampella	7th January 1937.
21	Tahud	...	Ditto		
22	Tihura	...	Ditto	} Sason	6th January 1937.
23	Amdi	..	Ditto		
24	Taldihi	...	Ditto	Rampella	7th January 1937.
25	Saplahara	...	Ditto	Sadr	5th January 1937.
26	Baghra	...	Ditto	Mura	12th January 1937.
27	Sodhamal	...	Ditto	Katarbaga	8th February 1937.
28	Katikela	...	Ditto		
29	Kherual	...	Ditto	} Jharsuguda	11th December 1936.
30	Chal Tikira	...	Ditto		
31	Baham	...	Ditto		
32	Kudopali	...	Ditto	} Sadr	5th January 1937.
33	Gundherpur	...	Ditto		
34	Chakli	...	Ditto	} Dhama	26th January 1937.

Serial no.	Name of ferry.	Period for which the right is to be auctioned.	Place of auction.	Date of auction.
1	2	3	4	5
35	Haldi	1st April 1937 to 31st March 1938.	Dhama	26th January 1937.
36	Dhama	Ditto		
37	Deogaon	Ditto		
38	Jhuljore	Ditto		

BARGARH SUBDIVISION.

1	Resam	1st April 1937 to 31st March 1938.	Bargarh	17th January 1937.
2	Kamgaon	Ditto	Bhedan	24th January 1937.
3	Mahulpali	Ditto		
4	Bhutlood	Ditto		
5	Turum (Brahmani)	Ditto		
6	Turum (Gand)	Ditto	Bargarh	17th January 1937.
7	Desh-Bhatli	Ditto		
8	Danta	Ditto		
9	Jhaijore	Ditto		
10	Kuruan	Ditto	Bhedan	24th January 1937.
11	Sialkhandtha	Ditto		
12	Sarandapali	Ditto		
13	Ghesali	Ditto		
14	Ruchida	Ditto	(Borasambar) Bargarh.	17th January 1937.
15	Barangakot	Ditto	Bargarh	17th January 1937.

SAMBALPUR: 3rd December 1936.

B. DUBE,

Secretary, District Council, Sambalpur.

NOTICE

Is hereby given that the annual auction sale of the following pounds under the management of the District Council of Sambalpur will be held for the year ending 31st March 1938 on the dates and places mentioned against each:—

Serial no.	Name of pound.	Period for which the pound is to be leased out.	Contre or place of auction.	Date of auction.
1	2	3	4	5

SAMBALPUR SADR SUBDIVISION.

1	Dhulunda	1st April 1937 to 31st March 1938	Padampur	11th January 1937.
2	Padampur	Ditto		
3	Palsada	Ditto		

Serial no.	Name of pound.	Period for which the pound is to be leased out.	Centre or place of auction.	Date of auction.
1	2	3	4	5
4	Kodabaga	1st April 1937 to 31st March 1938	Mura	12th January 1937.
5	Mura	Ditto		
6	Baghra	Ditto		
7	Jamda	Ditto	Sadr	5th January 1937.
8	Sason	Ditto	Sason	6th January 1937.
9	Bhikhampur	Ditto		
10	Rengali	Ditto	Katarbaga	8th February 1937.
11	Rampella	Ditto	Rampella	7th January 1937.
12	Balanda	Ditto	Balanda	9th January 1937.
13	Katarbaga	Ditto	Katarbaga	8th February 1937.
14	Lapanga	Ditto		
15	Jharsuguda Nazul Basti	Ditto		
16	Jharsuguda Old Basti	Ditto		
17	Samda	Ditto	Jharsuguda	11th December 1936.
18	Kutabaga	Ditto		
19	Rajpur	Ditto		
20	Hirma	Ditto		
21	Talpatia	Ditto		
22	Arda	Ditto		
23	Bagdihi	Ditto	Laikera	13th December 1936.
24	Laikera	Ditto		
25	Kolabira	Ditto		
26	Samasingha	Ditto	Katarbaga	8th February 1937.
27	Laida	Ditto		
28	Bhathra	Ditto		
29	Maneswar	Ditto	Sadr	5th January 1937.
30	Jujomura	Ditto		
31	Gadloisingh	Ditto	Jujomura	4th January 1937.
32	Dhama	Ditto		
33	Sahaspur	Ditto	Dhama	27th January 1937.
34	Dangarpada	Ditto	Mundher	5th January 1937.
35	Mundoghat	Ditto	Sadr	5th January 1937.
BARGARH SUBDIVISION.				
1	Bargarh	1st April 1937 to 31st March 1938	Bargarh	17th January 1937.
2	Attabira	Ditto		
3	Paharsingida	Ditto		
4	Larambha	Ditto		
5	Remanda	Ditto		
6	Bhedan	Ditto	Bhedan	24th January 1937.
7	Rusuda	Ditto		

Serial no.	Name of pound.	Period for which the pound is to be leased out.	Centre or place of auction.	Date of auction.
1	2	3	4	5
8	Lastala	1st April 1937 to 31st March 1938.	Bargarh	17th January 1937.
9	Sohella	Ditto		
10	Barpali	Ditto		
11	Bhatli	Ditto		
12	Ambabhona	Ditto		
13	Lakhanpur	Ditto		
14	Bijepur	Ditto		
15	Lawmunda	Ditto	Padampur	7th February 1937.
16	Talpali	Ditto		
17	Ghess	Ditto		
18	Melchhamunda	Ditto		
19	Jamela	Ditto		
20	Sargibahal	Ditto		
21	Padampur	Ditto		
22	Lawdidarha	Ditto		
23	Jamseth	Ditto		
24	Gaisilat	Ditto		

NAWAPARA SUBDIVISION.

1	Beltukri	1st April 1937 to 31st March 1938	Parkod	4th February 1937.
2	Parkod	Ditto		
3	Nawapara	Ditto	Nawapara	5th February 1937.
4	Sarbang	Ditto		
5	Tarbod	Ditto	Komna	11th February 1937.
6	Komna	Ditto		
7	Singhjhar	Ditto	Singbjhar	15th February 1937.
8	Bargaon	Ditto		
9	Larka	Ditto	Khariar	19th February 1937.
10	Khariar	Ditto		

B. DUBE,

Secretary, District Council, Sambalpur.

SAMBALPUR: 3rd December 1936.

NOTICE

Is hereby given that the annual auction sale of the following bazars (hats) under the management of the District Council of Sambalpur will be held for the year ending 31st March 1938 on the dates and places mentioned against each:—

Serial no.	Name of bazars (hats).	Period for which the bazar (hat) is to be leased out.	Place of auction.	Date of auction.
1	2	3	4	5
SAMBALPUR SADR SUBDIVISION.				
1	Padampur	1st April 1937 to 31st March 1938	Mura	11th January 1937.
2	Rengali	Ditto		

B. DUBE,

Secretary, District Council, Sambalpur.

SAMBALPUR: 3rd December 1936.

IN THE COURT OF THE SUBORDINATE
JUDGE, CUTTACK.

EXECUTION CASE NO. 267 OF 1936.

Bhagaban Sahu and others—*Decree-holders*
*versus*Raja Natabarsing Tikaitra Narendra Mahapatra and others—*Judgment-debtors*.

The following properties will be sold in auction on 18th December 1936 in court.

1. Eight annas share with a proportionate Sadr jama of Rs. 1,315-8-0 and with a proportionate area of cultural and anabadi lands amounting to 5859-50 acres with mufassal jama of Rs. 9,621-12-0 and with all the interests appertaining thereto of Killa Ragidi Paschhimakote, pargana Sargada bearing tauzi no. 1698 of the Cuttack Collectorate with a Sadr jama of Rs. 12,631 situated in the district of Cuttack, will be sold in the aforesaid execution case. Approximate price Rs. 13,000.

2. Half of Rs. 0-0-7-19 gds 0 k 8 Bis. 0-3 kara with proportionate Sadr jama of Rs. 545 and mufassal jama of Rs. 985-2-6 and with proportionate area of 184.15 acres of cultural and anabadi lands of taluk Juholo bearing tauzi no 3345 of the Cuttack Collectorate situate in the district of Cuttack will be sold in the aforesaid execution case, approximate price Rs. 5,450 only.

R. C. MITRA,

Subordinate Judge.

CUTTACK: 3rd December 1936.

Notice under O. 1, R. 8, C. P. C.

IN THE COURT OF MUNSIF OF
JAJPUR.

TITLE SUIT No. 411 OF 1936.

(1) Lakshmidhar Misra, (2) Bhagaban Swain
(3) Monohor Lal—all of village Byree
P. O. Byree, district Cuttack—*Plaintiffs**versus*(1) Lachhminarayan, (2) Ranglal, (3) Baluram of Nayasarak, town Cuttack—*Defendants*.

Whereas the above plaintiffs have instituted the above suit against the above defendants on behalf of villagers of Byree in respect of A 1.75 and 2.70 of land in plot nos. 1990/2401 situated in village Byree, killa Darpan, district Cuttack, for a declaration that the disputed plot is a Sarvasadharan cremation ground and the defendants have no title or interest therein and it is necessary that the notice of the institution of this representative suit should be given to all persons concerned, in order to enable the Court completely to adjudicate upon. Take notice that the 22nd day of December 1936 has been fixed for settlement of issues of the suit.

D. N. DAS,

Munsif of Jajpur.

JAJPUR: 26th November 1936.

WANTED

An Anglo-Indian or European nurse holding diploma in general nursing for the General Hospital, Cuttack, on Rs. 65—2—105, messing allowance Rs. 25 and a teaching allowance of Rs. 25 per month, with free furnished quarters and an annual uniform allowance. Age must not exceed 35 years.

Applications will be received by the undersigned not later than 23rd December 1936. The selected candidate will have to join at once.

P. L. O'NEILL,

*Superintendent,
General Hospital, Cuttack.*

CUTTACK: 30th November 1936.

[2—2—11-12-1936.]

THE PURI ELECTRIC LICENCE, 1937.

LICENCE FOR SUPPLY OF ENERGY GRANTED BY
THE GOVERNMENT OF ORISSA UNDER THE
INDIAN ELECTRICITY ACT, 1910.

Licence.—Licence is hereby granted to R. B. Day, Engineer and Proprietor of the Bhairab Electric Supply Company of Bhairab, district Mymensingh, Bengal, to supply energy in the whole area of the Puri municipality with the powers and upon the terms and conditions specified below:—

1. *Short title.*—The licence may be cited as the Puri Electric Licence, 1937.

2. *Interpretation.*—In this licence—

(1) "Act" shall mean the Indian Electricity Act, 1910.

(2) "Rules" shall mean the rules made under the Act.

(3) "Licensee" shall mean and include the said R. B. Day, Engineer, and his permitted assigns.

(4) "Deposited Map" shall mean the plan of the area of supply as hereinafter specified, which is deposited with the Government in pursuance of the rules, which plan is signed, for the purpose of identification, by the Secretary to the Government of Orissa in the Public Works Department and by the licensee.

(5) The commencement of this licence shall mean the date of the notification by the Government of Orissa in the Orissa Government Gazette by which this licence is granted.

(6) "Government" shall mean the Government of Orissa.

(7) Words, terms and expressions not defined in this licence but defined in the Act or the rules shall have the meaning assigned to them in the Act or the rules.

3. *Security.*—(1) The period within which the licensee shall show under sub-clause (1) of the Schedule to the Act that he is in a position, fully and efficiently to discharge the duties and obligations imposed upon him by the licence throughout the area of supply, shall, unless otherwise ordered by Government under clause (b) of sub-section (3) of section 4 of the Act, be six months from the commencement of this licence.

(2) Unless otherwise ordered by Government under clause (b) of sub-section (3) of section 4 of the Act, the sum which the licensee shall deposit or secure to the satisfaction of Government under sub-clause (b) of clause (1) of the Schedule to the Act, shall be Rs. 4,000, and the period within which such sum shall be so deposited or secured, shall be six months from the commencement of this licence.

4. *Area of supply.*—The area within which the supply of energy is authorised by this licence hereinbefore and hereinafter referred to as 'the area of supply' shall be the whole of the area comprised within the municipal district of Puri which is shown as bounded by a red coloured line on the deposited map and which is in truth the boundary line of the Puri municipality of 1936.

5. *Compulsory work.*—(1) The works that the licensee shall, within a period of twenty-four months from the commencement of this licence, execute to the satisfaction of Government for the purpose of a full and continuous supply of energy are the Power House, the generating plant and the mains and the distribution lines throughout the streets or parts of streets as are shown in green colour on the deposited map and are named below:—

1. Government House Road.
2. Kutchery Road.
3. Gopal Ballabh Road.
4. Clarke Road.
5. Jagannath Road.
6. Cholera Hospital Road.
7. Baradana Road.

(2) The licensee shall commence to execute the works aforesaid within six months from the commencement of this licence and shall complete the execution of the works aforesaid and shall commence the supply of energy within twenty-four months therefrom.

(3) The licensee shall every three months submit reports to Government and also to the Electrical Engineer to the Government specifying the progress made up to date from the commencement of the licence in the execution of the compulsory works.

(4) *Revocation of licence.*—If the licensee fails to comply with the provisions of any of the clauses, or parts of clauses of this licence the licence may be revoked.

6. *Purposes of supply.*—(1) Subject to the provisions of this licence and the Act and the rules the licensee shall be entitled during the continuance of this licence to supply energy within the area of supply for all purposes, and in bulk and to other licensees for their own purposes:

Provided that no supply of energy shall be commenced to be given until the compulsory works and the model conditions of supply of energy to the public have been approved by the Government.

(2) Clauses (v), (vi), (vii), (ix), (x) and (xi) of the Schedule to the Act shall, whenever necessary, be read as expressly added to or varied to the extent set out in the proviso to sub-clause (1) of this clause.

7. *System of supply.*—(1) The system of supply of energy which may be adopted for the purpose of this licence shall be three-phase 50 cycle 440 volts alternating current generated, and single or three phase, three of four wire, periodicity 50 cycles per second, supplied, provided that with the permission of the Government the generated voltage may be raised up to 6,600 volts for distant transmission and for supply to any large consumer for power purposes or for new sub-station in case of need.

The pressure of supply at the consumer's terminals shall be as under:—

(a) 230 volts between each phase and neutral for general purposes, viz, lights, fans, heaters, etc.

(b) 400 volts between phases for motive power purposes and purposes other than those specified in (a) above; and

(c) upto 6,600 volts to any distant consumer for power purposes.

(2) (a) The feeders, distributing mains and service lines will be overhead, provided that in cases of lines subject to any pressure higher than 500 volts wherever and whenever specifically required to do so in writing by Government, such feeders distributing mains or service lines shall be laid under ground provided further that—

(b) No work or works shall be commenced by the licensee unless and until the method of construction has been previously approved in writing by the Electrical Engineer to Government.

8. *Generating, receiving, transforming and distributing stations.*—The generating, receiving, transforming and distributing stations shall be within the area of supply.

9. *Rates.—Limits of prices to be charged.*—The prices to be charged by the licensee for energy supplied by him shall not exceed the maxima set out below, or in the case of a method of charge approved by Government under clause (c) of sub-section (3) of Section 23 of the Act such maxima as Government may fix on approving the method.—

(1) (a) A combined flat rate for lights and fans of annas eight per unit metered.

(b) For heating and refrigerating purposes a rate of annas five per unit metered.

(c) For motive power purposes and purposes other than those mentioned in items (a), (b) above—

I. Up to and including 1 K W.—A standing charge of Rs. 3 per K W per mensem plus annas three per unit.

II. Over 1 K W.—A standing charge of Rs. 3 per K W per mensem plus annas 2½ per unit. In case the motor or motors are not in use (item I to II), but are connected to the service line the standing charge of Rs. 3 per K W per mensem will be the minimum charge irrespective of whether energy to the value has been consumed or not and that excluding the meter rent.

Note.—The term "Unit" occurring in the sub-clause shall mean the energy contained in a current of 1,000 amperes flowing under an electro motive force of one volt during one hour.

(2) A minimum charge of Rs. 2—4 per month in the cases referred to in items (a) and (b) of sub-clause (1) of this clause shall be charged exclusive of meter rent and irrespective of whether energy of that value has been consumed or not.

(3) *Meter rent.*—The rent to be charged for meter shall not exceed—

(a) annas twelve per month for single phase A. C. meter; and

(b) one rupee per month for a poly-phase A. C. meter.

(4) (a) Where energy is not applied by meter, a fixed rate of rupee one and annas twelve per mensem shall be charged for a twenty watts light and annas eight for every additional ten watts or parts thereof, burning for not more than six hours per night provided that the number of lights for unmetered supply must not exceed two.

(b) In the case of large consumers contracts may be made for fixed periods at such rates not exceeding the rates specified in sub-clause (1) of this clause as may be agreed upon.

(c) Without prejudice to anything contained in the above clauses, the licensee may at any time enter into a special contract with

the municipality of Puri for supply of energy to the said municipality for the public lighting upon such terms and conditions and at such rates not exceeding the maxima charges specified above as may for the time being be mutually agreed upon.

(d) Unmetered supply for temporary purposes shall be allowed on such terms as can be mutually agreed upon between the licensee and consumer.

10. *Breaking up of streets and railways.*—The licensee is specially authorised to interfere in, to cross over and to open and break up the soil and pavements of streets, railways and places which are not repairable by the Government or the municipality, only so far as may be necessary for the laying of feeders, main distributors and other lines whether underground or overhead and for the necessary repairs and renewals with the consent of the parties concerned, but should there be a dispute the decision of the Government in the person of the District Magistrate of Puri shall be final.

11. *Purchase of the undertaking.*—(1) The option of purchase given by sub-section (1) of section 7 of the Act shall be exercisable first on the expiration of fifty years from the commencement of this licence and thereafter on the expiration of every subsequent period of ten years therefrom. The percentage of the value of the lands, buildings, works, materials and plant of the licensee referred to in sub-section (1) of section 7 of the Act which shall be added to such value under the second proviso to that sub-section on account of compulsory purchase shall be twenty per cent.

(2) In accordance with clause (d) (ii) of sub-section (2) of section 3 of the Act it is hereby declared that the generating station belonging to the licensee and used in connection with the undertaking or where energy is bought from any other person or company the receiving sub-stations used in connection

with the undertaking shall form part of the undertaking for the purchase under section 7 of the Act.

12. *Assignment of the licence.*—Any time after the commencement of this licence the licensee may, with the previous consent in writing of Government and subject to compliance with such conditions upon which such consent may be given, assign this licence and transfer the whole of the undertaking in respect of which this licence is granted (including all lands, buildings, works, materials and plant of the licensee) to any individual or company formed or to be formed and registered in any Province of India in accordance with the law for the time being in force in British India or in Great Britain under any enactment relating to companies for the time being in force there and having authority to take over the licence and the said undertaking as the case may be and to exercise the powers and perform the obligations given to or imposed upon the licensee under this licence and the Act and the rules, and on such assignment and transfer the rights, powers, authorities, obligations and liabilities of the licensee shall be exercisable by and shall attach to such individual or company formed or to be formed as aforesaid.

The map with the proposed area of supply can be inspected at, and copies of the draft licence priced at annas eight per copy can be obtained from—

(1) Office of the Executive Engineer, P. W. D., Puri.

(2) Office of the Puri Municipality, Puri.

(3) Office of the Puri District Board, Puri.

Every local authority, company or person desirous of making any representation with reference to the application to the Local Government, may do so by letter addressed to the Electric Inspector, Bihar, Patna, within three months of the date of issue of the news paper containing the first advertisement.

A. VIPAN,

Secretary to Government.

Cuttack: 3rd December 1936.